

Hargiesa (North Somalia), extended no help when the evacuees reached Mogadiscio, did not assist in their return to India and delayed issue of duplicate Passports and death certificates.

(c) Our enquiries have revealed that there is no truth in these allegations. The Embassy extended full assistance. The Indian Merchants Community of Hargies has written to express its gratitude and appreciation for the arrangements made by the Embassy to airlift Indian national from Hargeisa, and for rendering all other required assistance.

#### Public participation in Planning process

4588. SHRI D.P. JADEJA : Will the Minister of PLANNING be pleased to state :

(a) whether Advisory Committee has been set up in the Planning Commission which are concerned with agriculture, rural development and perspective planning;

(b) whether any non-officials are nominated to such committees; and

(c) if not, the steps taken to increase public participation in the planning process ?

THE MINISTER OF PLANNING AND MINISTER OF PROGRAMME IMPLEMENTATION (SHRI MADHAV-SINH SOLANKI) : (a) Yes, Sir. Steering Groups have been constituted on Agricultural and Allied Sectors as also on Rural Development and Poverty Alleviation Programmes for the formulation of the Eighth Five Year Plan. No Group has been constituted on perspective Planning.

(b) Yes, Sir. Non-officials have been nominated to such Committees.

(c) Does not arise.

#### Foreign fishing trawlers in Indian waters

4589. SHRI D. P. JADEJA : Will

the Minister of DEFENCE be pleased to state :

(a) whether newspaper reports have caught the attention of the Government recently that the Coast Guard has been lax in preventing illegal foreign trawlers from fishing in our waters;

(b) the steps taken to ensure that the Coast Guard is more alert; and

(c) whether instructions have also been given that Indian fishing boats should not be harassed in any way ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI) : (a) The Government have seen recent newspaper reports of certain chartered foreign fishing trawlers having left our waters without completing the necessary formalities and paying the relevant dues to the concerned authorities.

(b) and (c) Comprehensive orders, supplemented by exhaustive instructions, are in existence for all the Coast Guard units/ establishments to maintain constant vigil and to provide necessary assistance to Indian fishing boats which have full freedom to fish anywhere in India's Exclusive Economic Zone, subject to such restrictions as may have been imposed under the law.

#### MOU between BEL and Rashtriya Chemicals and Fertilizers

4590. PROF. MADHU DANDAVATE :  
SHRI V. SOBHANADREESWARA RAO :

Will the Minister of DEFENCE be pleased to state :

(a) whether Government have seen the report appearing in the 'Economic Times' of 25 July, 1988 to the effect that the Memorandum of Understanding (MOU) between Bharat Electronics Ltd, (BEL) and Rashtriya Chemicals and

Fertilizers (RCF) for setting up of a joint venture company for Television tube glass shells project was set aside in favour of M/s SAMTEL ;

(b) If so, whether the Ministry of Defence had earlier advised categorically against any arrangement with private sector companies leading to dropping the proposals of Gram Industries, Arvind Mills and Zuari Agro for a joint venture; and

(c) if so, reasons for the changed thinking and the amount of compensation payable to RCF for time and money spent by the RCF on the joint venture project ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI) : (a) Yes, Sir, Government has seen the report appearing in the 'Economic Times' of July 25, 1988

(b) No, Sir. No proposal involving joint venture with the private companies mentioned in part (b) of the question was referred to the Ministry of Defence. An offerer, however, received from Gwalior Rayon silk Mfg. (Wvg) Co. Ltd., for take over the glass shell manufacturing unit at Talaja, Maharashtra.

(c) No final decision on the MOU between BEL & RCF has as yet been taken. As such the question of compensating RCF for the time and money spent on the joint venture does not arise.

#### Shifting of Thorium Plant from Bombay to Orissa

4591. PROF. MADHU DANDAVATE : Will the PRIME MINISTER be pleased to state :

(a) whether there is a great resentment and discontentment among the employees of 'the Indian Rare Earths Limited Thorium Nitrate Plant' because of the move to shift the plant from Trombay (Bombay) to Orissa;

(b) if so, whether repeated representations have been made by the employees of the plant not to shift the plant; and

(c) If so, whether Government would consider the suggestion to send a Committee of the Parliament to inquire into the problems and review and reconsider the question of shifting the plant ?

THE MINISTER OF STATE IN THE MINISTRY OF SERVICE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS & SPACES (SHRI K.R. NARAYANAN) : (a) to (c) The existing plant at Trombay is 35 years old and beyond economic repair and service. The infrastructure facilities required are available at OSCOM which will make the new plants more economical. It is the policy of the Atomic Energy Commission that plants and laboratories which are not directly related to R & D programmes of Bhabha Atomic Research Centre (BARC) should be shifted out of the premises of BARC. The employees of the IRE Thorium Nitrate Plant have been agitated as to their future and made representations in this regard. When the existing plant at Trombay is eventually closed down, employees will be given an option to shift to the new site or will be provided alternative employment in other units under Department of Atomic Energy located in Bombay. Due compensation will be paid to those who would like to take retirement. It is, therefore, considered not necessary to set up any Committee of Parliament in this connection.

#### War injury pension

4592. PROF. MADHU DANDAVATE : Will the Minister of DEFENCE be pleased to state :

(a) whether war injury pension is admissible due to disability arising from injuries suffered during war;

(b) if so, whether war injury pension is inadmissible in cases of persons retiring prematurely; and